

FORM NO. 4

( See Rule 42 )

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

Review APPLICATION NO. 5 OF 2001

APPLICANT (s) Dipagjyoti Paul (Retd) in O.A 168/98

RESPONDENT (s) Income tax officer

ADVOCATE FOR APPLICANT(s) L.O.I. Towns In person

ADVOCATE FOR RESPONDENT(s) J. S. Sankar, M. Chanda, Mrs. S. Deka In person

Cafe.

Notes of the Registry	dated	Order of the Tribunal
This Review application has been filed by the applicant praying for review the matter which was disposed of on 26.3.98. without any order by this Hon'ble Tribunal in O.A 168/98.	6.8.01	List on 21/8/01 for order. Meanwhile Mr. A. Deb Roy, Sr. C.G.S.C. for the respondents, requests to obtain necessary instructions.  I C Usha, Member Vice-Chairman
The matter is laid before the Hon'ble Tribunal for further order.	mb 31.8.01	List on 24/9/01 to enable the respondents to obtain necessary instructions,
<u>Section Officer</u>  <u>NS</u>	mb 24.9.01	By order.  A. Deb Roy List on 11/10/01 to enable Mr. B.C. Pathak, learned Addl. C.G.S.C. to obtain necessary instructions. Earlier, time was granted to Mr. A. Deb Roy, learned Sr. C.G.S.C. to obtain necessary instructions. List on 11/10/01 for order.
Affidavit will be filed for R. Application NS 30/9/01	mb	I C Usha, Member Vice-Chairman

1.8.2001

A letter received by 11.10.01 post from Sri Dipajyoti Paul, add. Income tax officer regarding Review of his original application No. 168/98 which was disposed of without any order on 26.8.98. His Review application registered as RA 8/2001. But the same was not informed IPO or Rs 50/- and affidavit. We may perhaps inform him,

This is the third round of litigation. In O.A.168/98 direction was issued on the respondents to dispose of the representation. From the materials available it transpired that a representation along-with enclosures dated 13.5.2000 received from the applicant by the Ministry of Law, Justice & Company Affairs was sent to the Chairman, CBDT, Department of Revenue for appropriate necessary action. It seems that the applicant is yet to be made aware as to what order was passed on the same representation. If any order <sup>was</sup> passed necessarily the same order be communicated to the applicant. Be that as it may, instead of lingering on the matter we direct the Chairman, Central Board of Direct Taxes, Department of Revenue to dispose of the representation sent by Sri Dipajyoti Paul, which was forwarded by the Section Officer, Ministry of Law, Justice & Company Affairs

vide F.No.A-60011/21/99-Admn.I(LA) dated 29.8.2000, If such representation is not already disposed of,

+ within three weeks from the receipt of the order.

the result of the same to the applicant in his address.

It will be open to the applicant to come before the Tribunal, if he is still aggrieved by the order passed by the CBDT.

The application thus stands disposed of. There shall, however, be no order as to costs.

I C U Shrivastava

Member

Vice-Chairman

By Order

11.10.01

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22.10.2001

Copy of the order has been sent to the D.P.C. for issuing the same to the applicant as well as to the Chairman, CBDT, Deptt. of Revenue New Delhi.